# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA

## **STARRED QUESTION NO. 80** ANSWERED ON 21<sup>ST</sup> NOVEMBER, 2019

#### MOTOR VEHICLES ACT

\*80. SHRI M. SELVARAJ: SHRI ANTO ANTONY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

### सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether a number of States have not implemented the recently amended Motor Vehicles Act which imposes heavy fines and penalties for violation of traffic rules, if so, the details thereof including the names of such States and the reasons therefor;
- (b) whether some State Governments have demanded changes in the quantum of fines and penalties under the Act and if so, the details thereof and the reaction of the Government thereto;
- (c) the objectives of implementing the new Motor Vehicles Act in the country;
- (d) whether the amended Motor Vehicles Act has been able to achieve its objective of reducing the number of road accidents and if so, the details thereof and if not, the steps being taken by the Government in this regard; and
- (e) whether the Government has any plan to bring more amendments to the Motor Vehicles Act and if so, the details thereof and the steps taken by the Government in this regard?

#### **ANSWER**

## THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

## STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO.80 ANSWERED ON 21.11.2019 ASKED BY SHRI M. SELVARAJ AND OTHERS REGARDING **MOTOR VEHICLES ACT**

- (a) and (b) The Ministry has not received any information from any State that they are not implementing the provisions of the Motor Vehicles (Amendment) Act, 2019. As per section 200 of the Motor Vehicles Act 1988 the State Government may by notification in the official gazette specify such amount for compounding of certain offences.
- (c) The Motor Vehicles (Amendment) Act, 2019 is intended to bring reforms in the area of Road Safety, bring citizen facilitation, transparency, and reduce corruption with the help of information technology and removing intermediaries. The Act will strengthen public transport, safeguard and protect Good Samaritan and bring in reforms in the insurance and compensation regime. It will allow innovation and new technologies and will bring accountability of manufacturers of Motor Vehicles. The Act will facilitate Divyang by allowing motor vehicles to be converted to adapted vehicles and facilitating licence to drive adapted vehicle.
- (d) Yes, Sir. As per the information available from certain States and UTs, the road accidents and fatalities have reduced. The information available is as under:-

### **Comparative Road Fatalities Data for State/UTs**

SI.	State	Fatalities		Percentage
No.		Sept/Oct. 2018	Sept/Oct. 2019	Change (+/-)
1	Kerala	321	314	-2.1%
2	Uttar Pradesh	1503	1355	-9.8%
3	Bihar	459	411	-10.5%
4	Gujarat	557	480	-13.8%
5	Uttarakhand	78	61	-21.8%
6	Haryana	497	438	-11.8%
7	Chhattisgarh	293	305	+4.1%
8	Puducherry	13	9	-30.7%
9	Chandigarh	8	2	-75%

(e) No, Sir.

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